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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Notification No. 08/2015-2020 New Delhi, Dated: 19th May, 2022

## Subject: Amendment in Export Policy of Bamboo Charcoal - regarding.

S.O. (E) In exercise of powers conferred by Section 3 read with Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended, read with Para 1.02 and 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby **amends the Schedule – 2 of ITC (HS) Export Policy, 2018.** 

S.No.	ITC HS Codes	Unit	Description	Export Policy	Policy Condition
90 B	14011000	Kg	Bamboo Charcoal made from Bamboo obtained from legal source	Free	1. All the Bamboo Charcoal made from Bamboo obtained from legal sources are permitted for export subject to proper Documentation / Certificate of Origin (COO) proving that the bamboo used for making charcoal has been obtained from legal sources.
					2. The COO shall be issued by the concerned Range Forest Officer of State Forest Department from where bamboo has been procured by the purchaser for making Bamboo Charcoal.



## 2. Effect of this Notification:

The export of Bamboo Charcoal made from Bamboo obtained from legal source is allowed Freely subject to above policy conditions.

(Santosh Kumar Sarangi) Director General of Foreign Trade Ex-Officio Additional Secretary, GoI Email- dgft@nic.in

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